

implemented. For the first time, I had sent the then Attorney General to Supreme Court and asked him to implement the Bachchawat Wage Board Report. The journalists who are on sticke demand that a permanent wage structure should be set up for it.

I had told Shri Ghulam Nabi Azad that it is case of all journalists. It is not a matter of party-politics. Most of the owners of newspapers are not implementing the recommendations of the Bachchawat Wage Board. The journalists are demanding that a permanent wage structure should be set up for them, which would increase their salary automatically with the rise in prices.

I would like to know the action taken or proposed to be taken by the Government in this regard.

13.02 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule III of the Rules and Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Plantations Labour (Amendment) Bill, 1992, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1992."

13.03 hrs

[English]

PLANTATIONS LABOUR (AMENDMENT)
BILL AS PASED BY RAJYA SABHA

SECRETARY GENERAL: sir, I lay on the Table the plantations labour (Amendment) Bill, 1992 as passed by Rajya Sabha.

13.031/2 hrs.

COMMITTEE ON PAPERS LAID ON THE
TABLE THIRD AND FORTH REPORTS
AND MINUTES

SHRI CHHEDI PASWANI (Sasaram):
Sir, I beg to presnt the Third and Fourth Reports (Hindi and English Versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

13.04 hrs.

ELECTION TO COMMITTEE

All India Council for Technical
education

[English]

THE MINISTER OF PARLIAMENTARY
AFFAIRS (Shri Ghulam Nabi Azad): On
behalf of Shri Arjun Singh, I beg to move:

"That in Pursuance of Section 3(4) (j) of the All India Council for Technical Education Act, 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the all India Council for Technical Education for the term ending on May 11, 1993, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question

That in pursuance of Section 3(4) (J) of the All India Council for Technical Education Act, 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the All India council for Technical Education for the term ending on May 11, 1993, subject to the other provisons of the said Act."

The motion was adopted